0.A.No.485/2001

Jaipur, this 25 Hday of May, 2002

Hon ble Shri M.P. Singh, Member(A)
Hon ble Shri J.K. Kaushik, Member(J)

- 1. Brijendra Kumar 18, Shiwa Colony Near Nataraj Nagar Tonk Road, Jaipur
- Rajesh Kumar Lakhera
 1311, Barkat Nagar
 Tonk Phatak, Jaipur
- Krishan Pratap Singh D-172, Prem Jhotwara, Jaipur

Applicants

(Shri Anupam Agarwal, Advocate)

Versus

Union of India, through

1. Director General Employees State Insurance Corporation Kotla Road, New Delhi

2. Regional Director ESIC, Bhawani Singh Marg, Jaipur .. Respondents

ORDER

Shri M.P. Singh, Member(A)

و المرابع

By filing this OA, applicants are seeking direction to the respondents to treat them as regular in the post, of LDC with all consequential benefits.

- 2. The contention of the applicants, three in number, is that they were initially appointed for 90 days but their tenure has been extended from tome to time. They were appointed after their names were duly sponsored by the Employment Exchange and duly selected by the Committee. Since they have not been regularised they have filed this OA seeking the aforesaid relief.
- 3. Heard the learned counsel for the applicants.

find that the applicants were appointed in the grade of Rs.950-1500 purely on provisional and temporary basis till regularly selected candidates from Staff Selection Commission (SSC) are available. It is an admitted position that the applicants have not passed the test held by SSC for making selection to the post of LDC. Therefore, the contention of the applicants that they should be regularised in the post of LDC is not tenable and is rejected. However, we make it clear that the applicants may be allowed to appear in the test as and when conducted by SSC for selection to the post of LDC and they may be given age relaxation if they become chigible after excluding the period of service rendered by them with the respondents.

The OA is disposed of with the adoresaid observation.

(J.K. Kaushik)

Member(J)

(M.P. Singh)
Member(A)

/gtv/

No costs.